
(2020) 12 SHI CK 0123

In the High Court Of Himachal Pradesh

Case No : First Appeal Order No. 173 Of 2017

Ramesh Chand

APPELLANT

Vs

Ramji Dass And Others

RESPONDENT

Date of Decision : 15-12-2020

Acts Referred:

Citation : (2020) 12 SHI CK 0123

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : H.S. Rangra, Jai Dev Thakur, G.R. Palsra, Chandan Goel

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. This appeal has been listed today on a mention so made by Mr. H.S. Rangra, learned counsel for the appellant. The Court stands informed jointly by

learned counsel for the parties that the matter stands amicably settled between the claimant/appellant and the Insurance Company, whereby, the

Insurance Company has agreed to compensate the claimant by paying him a lump sum amount of Rs.70,000/Â, in addition to the compensation which

has been awarded by the Court of learned Motor Accidents Claim Tribunal, Mandi, H.P.

2. Mr. Chandan Goel, learned counsel appearing for the Insurance Company, on instructions, submits that his statement to this effect can be noted and

the appeal can be disposed of accordingly.

3. Mr. H. S. Rangra also informs the Court that he has instructions to submit that the appellant has accepted the offer of the Insurance Company and

he agrees to receive a lump sum amount of Rs.70,000/Â over and above the

compensation which has been awarded to him by the Court of learned

Motor Accidents Claim Tribunal, Mandi, H.P., as final settlement amount of the accident claim.

4. Statements of learned counsel for the parties are taken on record and the appeal is disposed of by observing that the appellant shall be paid a lump

sum amount of Rs.70,000/Â over and above the compensation which has been awarded to him by the Court of learned Motor Accidents Claim

Tribunal, Mandi, H.P. This amount shall be paid to the claimant within a period of six weeks. The amount be deposited by the Insurance Company

with the Registry of this Court and thereafter, the same shall be released in favour of the appellant/claimant without waiting for any further formal

order in this regard from the Court. Miscellaneous applications, if any, also stand disposed of.